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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Review Application No: 12/3 of 1994

In

Original Application No: 1617 of 1993

Ex.Capt. S.C.Gulati In Person.

Versus

Union of India & Ors. Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-J

(By Hon'ble Mr. T.L.Verma, J.M.)

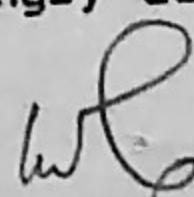
This application has been filed to review
order dated 1.2.1994 passed in O.A. 1617 of 1993.

Power to review is exercised on the discovery
of new and important matter or evidence which, after
the exercise of due diligence was not within the
knowledge of the person seeking the review or could
not be produced by him at the time when the order was
made. It may also be exercised where some mistake
or error apparent on the face of the record is found.

We have perused the review petition with
reference to the order passed. This review petition
has been filed substantially on the ground that the
decision was erroneous on merits. The ground on which
the review has been sought is the province of a Court
of appeal. We, therefore, find no merit in this
application and the same is accordingly dismissed.



Member-J



Member-A

Allahabad Dated: 10. August, 1994

/jw/